

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3449  
ANSWERED ON:04.08.2014  
PENDING COURT CASES OF ASSAM VIOLENCE  
Sarania Shri Naba Kumar

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of cases pending in trial courts in regard to violence occurred during ethnic conflicts in Assam since 1994;
- (b) whether the Government is considering to resolve these cases in a speedy manner;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the action taken by the Government in this regard?

**Answer**

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (d): Data on pendency of cases is maintained by High Courts and Supreme Court. The Gauhati High Court having jurisdiction over District and Subordinate Courts in Assam has informed that the criminal cases in the trial court are registered as per the offences described in the Indian Penal Code and other Special Acts. No criminal cases are registered in the State of Assam under the nomenclature of ethnic conflicts. The cases accruing during ethnic conflicts in Assam are registered under IPC and other concerned Special Acts. It is, therefore, difficult to mention the number of such cases.

The disposal of cases in courts falls within the domain of the Judiciary. In order to create an enabling environment for judiciary for speedy disposal of cases, the Central Government has provided financial assistance to the tune of Rs. 2,198 crores to State Governments and Union Territories for upgradation / construction of court complexes and residential units for judicial officers in the last three years. Under the eCourts Project 13,227 courts have been computerized by 31st March, 2014. Computerization of courts would enable the courts to exercise greater control over management of cases in the docket. It will also provide designated services to the litigants and the lawyers.